

Shri Kanungo: That is exactly the source from which the ore has to be exported.

Shri Heda: May I know whether the proposed railway lines to facilitate the transport of these ores from these regions in Orissa as well as in Andhra Pradesh are under active consideration and whether any decision has been taken on them?

Shri Kanungo: Yes, Sir. A decision has been taken and the construction has started.

Shri Tyagi: In connection with part (a) of this question, may I know for how many years have the Government of India committed themselves to supply iron ore? Have they taken into account the danger of Japanese competition in the supply of manufactured iron and steel in the East Asian markets?

Shri Kanungo: All these factors have been taken into consideration. The present contracts are up to 1962.

Shri Kasliwal: It appears that the State Trading Corporation has entered into an agreement for supply of iron ore to Japan. May I know whether in that agreement there is any reference to any particular mine from which the iron ore will be sent to Japan?

Shri Kanungo: No, Sir.

Shri Thirumala Rao: May I know if Government are aware of the fact that the recent experiments at Paradip Port have proved very unsuccessful and experts have declared that it will take a long time before the port is made available for export of iron ore?

Shri Kanungo: It is not wholly correct. As a matter of fact, it has the 'open road loading' like Masulipatnam, and the first attempt failed because of weather conditions. The next attempt will be made in convenient weather.

Communal disturbances in Ceylon

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Shri Kumaran:
Shri Ram Krishan:
Sardar Iqbal Singh:
Shrimati Ila Palchoudhuri:
Shri D. C. Sharma:
Shri Supakar:
Shri N. R. Munisamy:
Shri M. E. Krishna:
Shrimati Mafida Ahmed:
Shri Wodeyar:
Shri Nath Pai:
*127. Shrimati Renu Chakravartty:
Shri Shivananjappa:
Shri Barman:
Shri Tangamanl:
Shri Mohamed Imam:
Shri Vajpayee:
Shri Assar:
Shri Subbiah Ambalam:
Shri Thanu Pillai:
Shri Hem Barua:
Shri Pangarkar:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Indian nationals and people of Indian origin suffered casualties in the recent communal disturbances in Ceylon;

(b) if so, the number of those killed and injured;

(c) the extent of loss and damage to the properties of Indian nationals;

(d) whether any compensation has been paid to the Indian victims by the Ceylon Government; and

(e) what steps Government of India have taken in the matter?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes.

(b) According to the information furnished by our High Commission in Ceylon the number of Indian nationals killed during the recent communal disturbances in Ceylon is three. The number of Indian nationals injured is, however, not known.

(c) The extent of the loss and damage to the properties of Indian nationals is not known. Our High Commission is, however, collecting this information.

(d) and (e). The Government of Ceylon have not yet paid any compensation either to their own nationals or to Indian nationals who have suffered in these disturbances. The question whether any compensation should be claimed is still engaging the attention of the Government of India.

Shri Kumaran: May I know whether the Government of India have taken any steps to rehabilitate our people who have come away from Ceylon after losing all their worldly possessions?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I do not think so, and I do not think it was considered very necessary in the sense that they came with their goods and chattels from there, and most of them were Indian nationals who come and go. No doubt, some were driven out by circumstances there; we are not aware, it is for the Madras Government to deal with the question in its initial stages.

Shri Supakar: May I know what time will elapse before we are in a position to ascertain the loss of property and assess the amount of compensation that is payable to the persons injured and to the families of persons who are dead?

Mr. Deputy-Speaker: Payment by Government of India?

Shri Supakar: Or by the Government of Ceylon.

Shri Jawaharlal Nehru: Government of India have nothing to do with this question, either assessing the damage or paying compensation; it is for the Government of Ceylon, and it should not be presumed that it is the Government of Ceylon's liability to pay for the damage done by popular upheavals. Naturally, the Government of Ceylon will try to help the people who have suffered.

Sardar Iqbal Singh: May I know whether the Indian High Commissioner in Ceylon has visited these places; and if so, whether the Indian High Commissioner in Ceylon has sent in any report to the Government? If he has submitted a report, may I know the details of that report?

Shri Jawaharlal Nehru: Yes; he visited the places several times and he has sent several reports.

Shrimati Renu Chakravartty: May I enquire whether the Government of India knows specifically the number of people who have come over from Ceylon after losing all their property, and who have actually sent representations for help to the Government of India?

Shri Jawaharlal Nehru: No, Sir; I am unable to answer this question. No such information has come to me. I do not know if anybody has applied to the Government of India at all. They may have, but, anyhow, it cannot be many; the matter has not assumed any importance.

Shri Tangamani: The hon. Parliamentary Secretary stated that only three persons, three Indian nationals were killed and the number of injured persons is not known. Has the Government seen the newspaper reports that as many as 300 Indians were killed, and if so, may I know whether Government has got any information as to the persons of Indian descent who were not given Ceylon citizenship and who were killed?

Shri Jawaharlal Nehru: There is no doubt that, so far as Indian nationals are concerned, the figure that we have given, that is, three, is the correct figure; there is not a shadow of doubt about that. But, as the House will remember, there are large numbers of people there who are not Indian nationals and whose fate in regard to nationality has been hanging in the balance for a long time, because we do not consider them our nationals and the Ceylon Government has not yet accepted them as its

nationals. I cannot say off-hand what casualties might have been there; it is always difficult for us. We cannot function, our High Commission cannot function on behalf of people who are not our nationals. If we start functioning like that, it is interfering with the affairs of another country and, in fact, accepting them as our nationals, which we don't.

Raja Mahendra Pratap: Did the Government of India take any steps to propagate our Aryan Federation in Ceylon? If the Aryan Federation is propagated in Ceylon, there would be no such.....

Mr. Deputy-Speaker: Order, order. That question does not arise.

Some Hon. Members rose—

Shri Nath Pal: May I put one question, Sir?

Mr. Deputy-Speaker: There are 25 Members who have given notice of this question; I cannot even exhaust that list. Let us go to the next question.

**Displaced Persons from Kohat
and N.W.F.P.**

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*128. { **Shri Ajit Singh Sarhadi:**
Shri Muhammed Elias:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether the tribal displaced persons from Kohat and N.W.F.P. lodged in temporary camps in Amritsar were recently asked to vacate the camps;

(b) whether it is a fact that the displaced persons then submitted a memorandum to Government; and

(c) demands contained in their memorandum and the steps Government propose to take to meet their demands?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) and (b). Yes.

(c) Their main request was settlement on land. As it was not possible to find suitable lands for their rehabilitation, a lumpsum grant of Rs. 2000 per family has been given and the camp closed from the 31st of May, 1958.

Shri Ajit Singh Sarhadi: Is it not a fact that we had agreed to give them certain lands in the Patiala area of Punjab?

Shri P. S. Naskar: The main request as I said in the original answer, was for settlement on land. As lands could not be found out in the States of Punjab, Rajasthan or U.P., this arrangement of giving Rs. 2000 per family has been made.

Shri Ajit Singh Sarhadi: Are they satisfied with the assistance that the Rehabilitation Ministry has given them now?

Shri P. S. Naskar: They have taken Rs. 2000 per family, and all of them have left the camp of their own accord.

Shri Ajit Singh Sarhadi: Is it a fact that they have been driven out of the camp?

Shri P. S. Naskar: Certainly not.

Mr. Deputy-Speaker: When the Deputy Minister has already stated that they left the camp of their own accord, where is the question of their being driven out? Let us go to the next question.

**Manhandling of Indian officials by
Pakistan Police**

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*129. { **Shri Shivananappa:**
Dr. Ram Subhag Singh:
Shri Damani:

Will the Prime Minister be pleased to state:

(a) whether Government have received any explanation from the Government of Pakistan in connection with manhandling and hand cuffing of five Indians at Gowalmandi in Lahore by Pakistan Police in May last year;